THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (SHRI CHIMAN-DEVELOPMENT BHAI MEHTA): (a) and (b) Yes, Sir. Dr. Sudhir Roy, Shri Babu and Shri Mandhata Rao Paranjape Singh, Members of Parliament made such requests.

The issues mainly raised are as follows:

- 1. Representation of employees on Kendriya Vidyalaya Sangathan, Board of Governors and Academic Advisory Committee.
- 2. Teaching Allowance to Laboratory Assistants/Attendants.
- 3. Increase in internal promotion quota.
- 4. Amendment on the basis of promotion of Post Graduate Teachers and Vice-Principals and Transfer guidelines.
- 5. Recognition enjoyed by Rashtriya Kendriya Vidyalaya Adhyapak Sangh.
- 6. Formation and holding meeting of Council under Joint Consultative Machinery.
- 7. Probe into and Review of Transfer ordered by previous Chairman in October-November, 1989 in alleged violation of Transfer Guidelines.
- 8 Transfer compassionate 'nη grounds.
- (c) to (e) There has been no indifference. The representatives of the All Teachers India Kendriya Vidyalaya Association met the Chairman, Kendriya Vidyalaya Sangathan on 15.5.90. They were advised to participate in the Joint Consultative Machinery which is the appropriate forum for discussing the demands for the teachers. The meeting of the Joint Consultative Machinery could not be held due to long summer vacation and is likely to be held shortly.

Appointment of KVS Commissioner

- 58. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:
- (a) for how long the post of Commissioner. Kendriya Vidyalaya Sangathan has been lying vacant;
- (b) what are the reasons for appointing a part-time Commissioner temporarily as an additional chargeholder; and
- (c) what were the circumstances necessitating the present arrangement?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) to (c) The post of Commissioner, Kendriya Vidyalaya Sangathan has never been kept vacant. On relinguishing the charge of the office by Dr. R. C. Sharma on 17.10.88 as full time Commissioner, Shri L. R. Joint Commissioner Mal, the then (Admn.) was appointed as Commissioner on ad-hoc basis from 18.10.88 to 15-5-89. Later on, Shri S. P. Tuli, Joint Secretar_{v in} the Ministr_v of Human Resource Development was given additional charge as Commissioner from 16.5.89 to 31.5 90. After completion of the selection process for a regular incumbent, the post has now been filled up on regular basis with effect from 1.6.1990.

Criteria for the promotion to the post of PGT and Vice Principal in Delhi Administration schools

- 59. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:
- (a) what are the details of bases and eligibility for promotion to posts of Post-Graduate Teachers and Vice-Principals in Delhi Administration Schools:
- (b) what are the details of internal promotion quota for different categories of teachers;

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- (c) whether there is any proposal to enhance the existing quota; and
- (d) if so, the details and the justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) and (b) According to the information furnished by the Administration, the posts of Post Graduate Teachers are filled up 75 per cent by promotion on selection basis from Trained Graduate Teachers with 5 years service and 25 per cent by direct recruitment. The posts of Vice-Principals are filled up 100 per cent by promotion from Post-Gradu-Teachers | Headmasters (Middle School) with 5 years service on selection basis.

- (c) No, Sir.
- (d) Does not arise.

Guiding Principles for the preparation of Select Panel for Direct Recruitment

- 60. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to refer to answer to the Unstarred Question 183 given in the Rajya Sabha on the 19th July, 1989 and state:
- (a) what are the guiding principles and provisions prescribed by Government of India, Department of Public Administrative Reforms for preparation of select panels for direct recruitment of employees of Central Government and societies fully funded and controlled by Government:
- (b) whether these are being adhered to in Kendriya Vidyalaya Sangathan; and
- what are the details (c) if so, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (SHRI CHIMAN-DEVELOPMENT BHAT MEHTA): (a) In the Government of India, the selection committees are required to prepare the select

panel for direct recruitment to the extent of the declared number and other persons found vacancies. suitable are put on the reserve list.

(b) and (c) The Board of Governors of the Kendriya Vidyalaya Sangathan have approved the drawing up of select panels 50 per cent larger than the declared number of vacancies in the case of teaching posts in order to enable the Sangathan to provide full complement of teachers to Kendriya Vidyalayas.

Water Pollution caused by Effluents discharged by Tanneries

- 61. DR. YELAMANCHILI SIVAJI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether it is a fact that water pollution caused by the effluents discharged by tanneries in Andhra Pradesh, Tamilnadu, West Bengal, Uttar Pradesh and Karnataka has assumed alarming proportions;
- (b) if so, how many of such tanneries were prosecuted and convicted under the Water Pollution Act; and
- (c) what further steps are being taken by Government to control pollution by this industry?

OF ENVIRON-THE MINISTER FORESTS (SHRI MENT ANDNILAMANI ROUTRAY): (a) Some areas of Andhra Pradesh, Tamil Nadu, West Bengal, Uttar Pradesh and Karnataka are facing a problem of water pollution from tannery effluents and wastes.

Water (Prevention (b) Under the and Control of Pollution) Act, 1974, the Uttar Pradesh Pollution Control launched prosecutions has against 22 tannery units and the Tamil Nadu Pollution Control Board against 150 prosecutions launched cases are tannery units. All $ext{the}$ pending in the courts and no tannery has been convicted.